

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD**

(MP) 'IA 14 of 2019 in TP 126 of 2019 [CP(IB) 240 of 2019]


**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2019**

Name of the Company: Navin Khandelwal RP For Premshree Devcon
Pvt Ltd
V/s

Premshree Devcon Pvt Ltd & Ors

Section of the Companies Act : Section 60(5) IBC

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAJAT LOKIA (for Navin Khandelwal)	ADV.	APPLICANT	
2.				

ORDER

The Applicant is represented through respective Counsel(s).

The instant application is filed under Section 60(5) of the Insolvency & Bankruptcy Code

The Applicant as well as Registry is directed to issue **Notice** upon the Respondent(s) along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent(s) shall file objections, if any, within **two** weeks by serving an advance copy to the Applicant.

List the matter on 16.01.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 20th day of December, 2019.